F.No.C-30013/8/2016 Ad.IV –A
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise and Customs

5th floor, HUDCO Viashala Building,
Bhikaji Cama Place, New Delhi.
Dated 4 August, 2016

To
All Principal Chief Commissioners/Chief Commissioners,
All Commissioners/Directors General under CBEC.

Subject: Inordinate delay in filing Appeals/SLP against Court Orders on
service matters: Instructions regarding.

Sir,

I am directed to forward herewith a copy of OM No. 44014/2/2-16-
Estt.C Pt. dated 04.07.2016 from Ministry of Personnel Public Grievances
and Pensions, Department of Personnel and Training on the above mentioned
subject, for information and necessary action.

Yours faithfully,

(B. Ginkhan Mang)
Under Secretary to the Govt. of India

Encls. As above.

Copy to:-

1. DS.Ad.II/Dir.Ad.II A& Ad.IIB)/DS Ad.III A & Ad.IIIB.

2. DG (Systems), New Delhi with the request to kindly upload this circular
on the Website of CBEC.

(B. Ginkhan Mang)
Under Secretary to the Govt. of India
No.49014/2/2016-Estt.C P-
Government of India
Ministry of Personnel, Public Grievances and Pensions
Department of Personnel and Training

North Block, New Delhi-110001
Dated : 4 July, 2016

OFFICE MEMORANDUM

Subject :- Inordinate delay in filing Appeals / SLP against Court Orders on service matters : Instructions regarding

The undersigned is directed to refer to this Department’s OM No.28027/9/99-Estt.(A) dated 1.5.2000 and OM No.28027/1/2016-Estt.A-III dated 16.3.2016 (copies enclosed) relating to the instructions on the questions of consultation and filling appeals and to say that there are instances where the Government of India has lost cases mainly on account of delay in filing appeals or when limitation period is over. There are also instances where the Apex Court has dismissed an SLP on account of delay.

2. It has repeatedly been pointed out that it is primarily the responsibility of the Administrative Ministry / Department to ensure that timely action is taken at each stage of a court case. In no case should the proceeding of case take so much time that it results in contempt proceedings. The appropriate action should be taken by the Ministry or Department within the stipulated time; and if there is a delay, the reasons for the same should be determined and the file submitted to the competent authority.

3. All the Ministries / Departments of Government of India are requested that a careful watch may be kept on ongoing litigation so that in no circumstance, a case is lost because of delay.

(Mukesh Chaturvedi)
Director (Establishment)
Tele : 23093176

Copy to:
1. President’s Secretariat, New Delhi
2. Vice- President’s Secretariat, New Delhi
3. The Prime Minister’s Office, New Delhi
4. Cabinet Secretariat, New Delhi
5. Rajya Sabha / Lok Sabha Secretariat, New Delhi
6. The Comptroller and Auditor General of India, New Delhi
OFFICE MEMORANDUM

Subject: Court orders against Government of India instructions on service matters-consultation with Ministry of Law and Department of Personnel and Training on question of filing appeals.

The undersigned is directed to refer to this Department's O.M.No.28027/9/99-Estt. (A) dated 1st May, 2000 on the above subject (copy enclosed) and to say that the Department of Personnel and Training is the nodal Department that formulates policies on service matters and issues instructions from time to time. These instructions are to be followed by the Ministries/Departments of the Central Government scrupulously. All the Court cases filed by employees have to be defended on the basis of the facts available with the Administrative Ministry/Department concerned, keeping in view the instructions issued on the subject by this Department.

2. Reference is also invited to the Cabinet Secretariat's D.O letter No. 6/1/1/94-Cab dated 25.02.1994 and the Department of Expenditure's O.M. No. 7(8)/2012-E-II(A) dated 16.05.2012 inter-alia provide that (i) a common counter reply should be filed before a Court of Law on behalf of the Union of India by the concerned administrative Department/Ministry where the petitioner is serving or has last served; and (ii) a unified stand should be adopted instead of bringing out each Department's/Ministry's point of view in the said reply. It further provides that it is primarily the responsibility of the Administrative Ministry to ensure that timely action is taken at each stage a Court case goes through and that a unified stand is adopted on behalf of Government of India at every such stage. In no case should the litigation be allowed to prolong to the extent that it results in contempt proceedings.

3. However, it is noticed that the Ministries/Departments are making several references to this Department seeking interpretation of the guidelines without exercising due diligence. The Ministries/Departments are advised not to make any references to this Department unless there are difficulties relating to interpretation/application of these guidelines or any relaxation in Rules/instructions is warranted to mitigate a genuine hardship faced by the Government servant. While seeking advice of this Department, instructions contained in this Department's O.M. number 43011/9/2014-Estt (D) dated 28.10.2015 may be followed.

4. The court cases may be further handled in the following manner:-
<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Orders of Court</th>
<th>Action to be taken</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>A decision/order has been quashed by Tribunal/Court on the ground that it is</td>
<td>The Administrative Department may implement the CAT Order/Judgement if it is in consonance with Government policy and the Government case has been lost due to Administrative infirmities.</td>
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<td></td>
<td>violative of the Rules/Government instructions, but Government's</td>
<td></td>
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<td></td>
<td>policy has not come in for adverse comments</td>
<td></td>
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<tr>
<td>2.</td>
<td>Where the policy of DoPT has not been quashed, but the judgment/order of the</td>
<td>The Administrative Ministry may take a decision in consultation with DoPT and DoLA.</td>
</tr>
<tr>
<td></td>
<td>Tribunal/High Court/Supreme Court has gone in favour of Respondents/Applicants.</td>
<td></td>
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<td></td>
<td>(a) Where in above, the Administrative Ministry is in favour of implementing</td>
<td></td>
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<td></td>
<td>the judgement</td>
<td></td>
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<td></td>
<td>(b) Where in above, a decision to file Writ Petition/Special Leave Petition (as</td>
<td>The Administrative Department may take a decision to file Writ Petition/Special Leave Petition (as the case may be) in consultation with Department of Legal Affairs (DOLA) and DoP&amp;T.</td>
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<tr>
<td></td>
<td>the case may be) has to be taken</td>
<td></td>
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<tr>
<td>3.</td>
<td>Where the judgment has gone in favour of Applicant/Petitioner/Respondent and</td>
<td>The Administrative Department may take a decision to file WP/SLP (as the case may be) in consultation with DoPT and DOLA. The references to this Department should be sent at least one week in advance so that it can be properly examined in DoP&amp;T.</td>
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<td></td>
<td>a scheme/guideline/OM outlining Government policy has been quashed.</td>
<td></td>
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<tr>
<td>4.</td>
<td>CAT or a Higher Court has upheld Government’s stand</td>
<td>DoPT may only be informed with all details.</td>
</tr>
</tbody>
</table>

(Mukesh Chaturvedi)
Director (E)
Tele: 2309 3176

To
The Secretaries of All Ministries/Departments (as per the standard list)
Subject: Court orders against Government of India instructions on service matters – consultation with Ministry of Law and DoP&T on the question of filing appeals, before implementation of Court's orders.

The undersigned is directed to say that it has come to the notice of this department that in cases where the Courts have passed orders against the Government of India instructions, the administrative Ministry/Department has not consulted the Law Ministry on the question of filing appeal against such orders before implementation of such orders.

2. The matters has been considered in this Department and it has been decided that whenever there is any Court order against the Government of India instructions on service matters, the administrative Ministry/Department/Office shall consult the Department of Legal Affairs and the Department of Personnel and Training on the question of filing appeal against such an order, as far as possible, well in time, that is before the time limit, if any, prescribed in such order or before the time limit for filing appeal. No such orders shall be implemented by the concerned Departments/Ministries without first referring the matter to the Department of Legal Affairs for advice and to Department of Personnel and Training.

3. The Ministries/Departments are requested to note the above instructions for strict compliance.

4. These instructions are issued in consultation with the C&AG, in regard to its applicability to Indian Audit and Accounts Department.

(Smt. S. Bandopadhyay)
DIRECTOR

To
All Ministries/Departments of the Government of India

Copy to:

2. Union Public Service Commission, New Delhi.
5. All Union Territory Administrations.
6. Lok Sabha/Rajya Sabha Secretariat.

(Smt. S. Bandopadhyay)